

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

**ORDER**

No. 230

Dated 30/5/2019

It has been observed that Judicial Officers of the State, who are vested with the powers of registration under Jammu & Kashmir Registration Act, 1998 (1941 A.D.), are registering conveyance deeds relating to property belonging to Temples, Muths, Dharamshallas, Mosques, Churches, Gurudwaras, Monasteries, Shrines, Graveyard, Crematorium and etc., in violation of laws or in breach of Court directions.

With a view to ensure that such deeds are admitted for registration in accordance with law, Hon'ble the Chief Justice has been pleased to order/direct as under:

"It is impressed upon all Judicial officers of the State, vested with the powers of Registrars/Sub-Registrar(s) under the Jammu and Kashmir Registration Act 1998 (1941 A.D.), not to register conveyance deeds relating to the property of any religious place in violation of any law for the time being in force, or in breach of any Court direction in any case.

It is directed that the executants of such deeds shall invariably be asked to obtain a certificate from the revenue agency to the effect that such property does not belong to any religious place and also endorsement on the revenue extracts to the effect that there is no Court